

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.603
IB-251/ND/2023

IN THE MATTER OF:

Mr. Sunil Chopra

...PETITIONER

Vs.

M/s. CAPL Hotels and SPA Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Ms Swaralipi Deb Roy, Adv

For the Respondent/Corporate Debtor

**:Adv. Alok Tiwari, Adv. Dakshayani
Saxena, Adv. Kritika Bansal.**

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and sought week days' time to file rejoinder to the reply filed by the Respondent. Ld. Counsel on behalf of CD is present and their reply is also reflected on the e-portal. As prayed by Ld. Counsel for the Financial Creditor, list the matter on **06.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)